

LIBRARY

O.A. 350/965/2019

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

O. A. No. 350/ 965 of 2019

IN THE MATTER OF:

DIPAK SHIL, son of Shri Maran Shil, aged about 27 years, residing at 44A, New Station Road, Post Office- Bhadrakali, Police Station- Uttarpara, District- Hooghly, Pin-712232.

...Applicant

-Versus-

IR, East

1. UNION OF INDIA service through the

General Manager, Eastern Railway,
Kolkata, 17, N.S. Road, Fairlie Place,
Kolkata- 700001.

2. THE CHIEF PERSONNEL OFFICER,

Eastern Railway Headquarters, Eastern
Railway Sports' Association, 17, N.S. Road,
Fairlie Place, Kolkata-700001.

3. THE SPORTS OFFICER, Eastern Railway

Headquarters, Eastern Railway Sports'
Association, 17, N.S. Road, Fairlie Place,
Kolkata-700001.

...Respondents.

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA

O.A/350/965/2019

Date of Order: 22.07.2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Action C

DIPAK SHIL
VS.
UNION OF INDIA & OTHERS
(EASTERN RAILWAY)

against S.

Letter, Et.

re: scf

For the applicant : Mr. P.C. Das, counsel
Ms. T. Maity, counsel

15/12/

2017

For the respondents : Mr. K. Sarkar, counsel

15/12/

2017

ORDER

Bidisha Banerjee, Member (J):

Heard Id. counsel for both sides.

2. The applicant has preferred this O.A challenging the action of the respondents in not considering his case for appointment against Sports Quota for the year 2016-17 in the Eastern Railway Headquarter, Eastern Railway Sports Association. He has sought for the following reliefs:-

"a) To pass an appropriate order directing upon the respondent authority to issue the appointment order in favour of the applicant in terms of the information provided by the railway authority under Right to Information Act, 2005 vide office letter dated 19.05.2017 and in terms of the advertisement dated 06.01.2017 issued by the railway for recruitment against Sports Quota for the year 2016-17 and to issue the appointment order in favour of the immediately."

3. At hearing, Id. counsel for the applicant would submit that he has filed representation to the authorities ventilating his grievances therein but his prayer has not yet been considered. He would further submit that he would be satisfied if a direction was issued to the respondents

18

to consider and dispose of the representation of the applicant dated 28.03.2018 in accordance with law within a time frame.

4. Accordingly, without entering into the merits of the matter, we dispose of the O.A with a direction that the Respondent No. 1 or any other competent authority shall consider the representation of the applicant dated 28.03.2018 and dispose it of with a reasoned and speaking order in accordance with law, within a period of 3 months from the date of receipt of a copy of this order. No costs.

(Dr.Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

sb